IAS Officers on deputation

2647. SHRI BHAGIRATHI MAJHI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that many IAS officers have not returned to their respective States after completion of their tenure of deputation, as per the rules; and

(b) if so, the State-wise details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) and (b) The IAS Officers borne on various State cadres, are appointed to various Government of India posts, on deputation, for fixed terms and, on completion of their tenure, are repatriated to their parent cadres. In certain cases, the.competeni authority approves proposals for extension in the tenure of deputation. In both these cases, the officers are required to return to their parent cadres after completing their original tenure or extended tenure as the case may be.

Recommendation of Second ARC

2648. SHRI V. NARAYANASAMY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Second Administrative Reforms Commission recommended various measures excluding the Prime Minister from the ambit of the National Ombudsman; and

(b) if so, the response of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) Yes, Sir.

(b) The recommendations are being examined.

Recommendation of ARC

2649. SHRI ABU ASIM AZMI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Administrative Reforms Commission (ARC)